logy and investment from abroad, efforts should be increased to bring the scope for mutually beneficial collaboration to the attention of a wider range of British Companies and active steps should be taken by the respective national agencies to establish and enhance direct contact between complementary Indian and British Companies. Potential areas of such contacts could include automotive products; telecommunications electronics and software flexible manufacturing system; anti-pollution measures; energy conservation and alternative energy sources etc.

831. [Titans/erred to the 3rd December. 1985]

Relief to some Public Sector Enterprises

- 832. SHRIMATI ILA BHATTACHARYA: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it is a fact that relief has been given to some public sector enterprises under the administrative control of his Ministry in terms of interest holiday, concessional loans, conversion of loan into equity interest subsidy etc.; and
- (b) if so, what are the names of those enterprises and the nature of relief given, quantum, e & 1 year-wise, during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) Details of relief given are as follows:

1. National Instruments Ltd., Calcutta:

An interest holiday on Government loans aggregating Rs. 14.38,27,829.50 outstanding on 31-3-1982, was granted for a period of five years from 1-4-1982.

Moratorium was also granted for a priod of five years from 1-4-1982 ", on repayment of instalments of the said loan.

2. *National Small Industries* Corporation;

The following interest subsidy was given during last three years:

1982-83 15,76,561.166 1983-84 22,79,862.70 1984-85 25,50,465.63

- 3. M/s. Burn Standard Co., Ltd.;:
- (a) Interest holiday on Government loans amounting to Rs. 5516.60 lakhs outstanding on 31-3-1981 was granted from 1-4 1981 to 31-3-1985.
- Ob) Cash loss incurred during 1981-82 was decided to be financed by Government through a loan and interest thereon waived till 31-3-1985.
- (c) Moratorium has been granted till 31-3-1985 on repayment of . instalments of Government loans mentioned under (a) & (b) above.
- 4. Braithwaite & Co.
- (a) Interest holiday on Government loans amounting to Rs-1873.80 lakhs outstanding on 31-3-1981 was granted from 1-4-1981 to 31-3-1985.
- (b) Cash loss incurred by Company during 1981-82 was decided to be financed by Government through a loan and interest thereon waived till 31-3-1985.
- (c) Moratorium has been grantted till 31-3-1985 on repayment of instalments of Government loans mentioned under (a) & (b) above.
- 5.Bharat Wagon & Engineering Co. Ltd.;
- (a)< Interest holiday on Government loans amounting to Rs. 695.39 lakhs outstanding on 31-3-1984 was granted from 1-4-1984 to 31-3-1988.
- (b)" Moratorium was granted for one year, i.e.. 1984-85 on repayment of loan instalment and re-sheduling of payment of outstanding loans over a period of 10 years thereafter.

6. Jessop & Co. Ltd.:

49

- (a) Interest holiday was granted on Government loans amounting to Rs. 45.73 crores outstanding on 31-3-1981 from 1-4-1982 to 31-3-1985.
- (b) Cash loss incurred T>y The company during 1981-82 was decided to be financed by Govem-ment through a loan and interest thereon waived till 31-3-1985.

Moratorium has been granted till 31-3-1985 on repayment of instalments of Government loans mentioned under (a) and (b) above.

7. Bharat Pumps & Compressors Ltd.:

- (a) Loans amounting to Rs. 1295.35 lakhs outstanding on 31-3-197)9. were consolidated recovery thereof was decided to be made in 7 instalments starting from 1-4-1984.
- (b)i Interest holiday was granted on th© above loans for a period of five years from 1-4-1979.
- (c) Payment of accumulated inerest of of 195 lakhs payable by the company up to 31-3-1979 was deferred for five years from 1-4-1979.
- 8. Heavy Engineering Corporation Ltd.:
 - (a) Interest holiday on Government loans amounting to Rs. 147 crores was granted for four years from 1-4-1981.
 - (b) Arrears of interest amounting to Rs. 65 crores accrued up to 31-3-1981 were decided to be converted into a loan and interest holiday granted till! 31-3-1985.

(c) Interest holiday was granted till 31-3-1985 in respect of assistance extended to the company to make good cash losses during 1981-

to Questions

- (d) Moratorium was granted till 31-3-1985 on repayment instalments of loans mentioned at (a), (b) & (c) above.
- 9. Mining & Allied Machinery Corporation Ltd.:
 - (a) Interest holiday was grant ed on loans amounting to Rs. 48.93 crores outstanding . 31-3-1981 for a period of four years from 1-4-1981.
- (b) Arrears of interest up to. 31-3-1982 amounting to Rs. 21.66 crores were decided to be converted into a loan on which interest holiday was also granted till 31-3-1985.
 - (c) Interest holiday was also granted till 31-3-1985 on loans amounttin to Rs. 18.50 crores sanctioned during 1981-32 and 1982-83 to meet cash losses and working capital requirements.
 - (d) Moriatorium was granted till 31-3-1985 on repayment of instalments, of loans referred to (a), (b) & (c) above.

Cycle Corporation of India

- 833. SHRI NEPALDEV BHATTA-CHARJEE: Will the Minister of INDUSTRY be pleased to state:
 - (a) the production of Cyclo Corpoiation of India Limited vis-a-ois its installed capacity during the last three year, year-wise;